

Bill No. 56 of 2024

THE CONSTITUTION (AMENDMENT) BILL, 2024

By

ADV. DEAN KURIAKOSE, M.P.

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BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2024.

Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of
article 43A.

2. In article 43A of the Constitution, for the words, 'engaged in any industry', the words, 'engaged in any industry including labour engaged in plantation industry' shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The Forty-second Amendment Act, 1976 was a seminal legislation that added many seminal worker and downtrodden friendly provisions to the constitution. One such Article hitherto inserted is the Article 43A. It seeks to promote the involvement of labour in the way industries and other enterprises are being run. It is well known that the plantation labour in India is one of the most marginalised sections amidst the labour community. Despite their whole lives dedicated to the upkeep of the plantation estates, they seldom get the fruits of their labour. They live in sub-human conditions with scant avenues for social mobility. There is a need for an urgent intervention to make sure that they get a fair share of their labour by getting an opportunity to be part of the management.

The Bill seeks to achieve this aim.

Hence this Bill.

NEW DELHI;
June 21, 2024.

DEAN KURIAKOSE

ANNEXURE

EXTRACT FROM THE CONSTITUTION OF INDIA

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Participation
of workers in
management of
industries.

43A. The State shall take steps, by suitable legislation or in any other way, to secure the participation of workers in the management of undertakings, establishments or other organisations engaged in any industry.

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(Adv. Dean Kuriakose, M.P.)